



GOVERNMENT OF JAMMU & KASHMIR U.T

OFFICE OF THE DEPUTY COMMISSIONER RAMBANE-mail:- dcramban-jk@nic.in

Fax/Ph. 01998-266906/266789

The Consultant Judicial,
Hon'ble National Green Tribunal,
Principal Bench,
New Delhi

No: DCR/ARA/2024-25/567-68

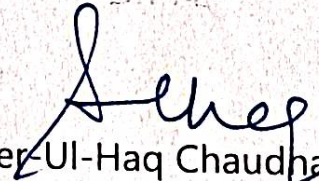
Dated: 04 .02.2025

Subject: Affidavit on behalf of Deputy Commissioner, Ramban in compliance to the directions issued by Hon'ble NGT, New Delhi dated 09.12.2024 passed in O.A No. 706/2022 titled Asgar Ahmed Najar v/s Ministry of Environment, Forest and Climate Change & Others.

Sir,

In compliance to the directions of Hon'ble National Green Tribunal, Principal Bench, New Delhi order dated 09.12.2024 passed in O.A No. 706/2022 titled Asgar Ahmed Najar v/s Ministry of Environment, Forest and Climate Change & Others the Affidavit on behalf of Deputy Commissioner, Ramban may kindly be taken on record and place before the Hon'ble NGT for consideration.

Yours Faithfully,


Baseer Ul-Haq Chaudhary (IAS)
Deputy Commissioner,
Ramban

Copy to:-

1. Sh. G. M Kawoosa, Additional Standing Counsel for UT of Jammu and Kashmir, New Delhi for information and necessary action.

Before the Hon'ble National Green Tribunal Principal Bench

Original Application No. 706/2022

(I.A No. 260/2022)

Asgar Ahmed Najar

....Petitioners

V/s

Ministry of Environment, Forest and Climate Change & Ors.Respondents

IN THE MATTER OF: Affidavit on behalf of Deputy Commissioner, Ramban
interms of Hon'ble NGT order passed on 09.12.2024.**MAY IT PLEASE YOUR LORDSHIPS,**

I, Baseer-Ul-Haq Chaudhary, (IAS) presently posted as Deputy Commissioner, Ramban, having gone through the records/reports and the contents stated in the petition hereby solemnly affirm on oath as under:-

1. That it is submitted that, the **Hon'ble National Green Tribunal New Delhi** while hearing on 09.12.2024 issued directions to the respondent No. 4 Deputy Commissioner, Ramban, the operative part of which is reproduced as under:-

"1. In compliance with order dated 18.11.2024 Mr. Baseer-Ul-Haq Chaudhary, DC, Ramban has appeared physically and Mr. Ghansham Singh, Member Secretary JKPCPC has appeared through VC and both of them seek four weeks time to file their responses with reference to:

- i. Compensation payable to the applicant and other land owners for damage caused to their agricultural crop and houses as identifiable;*
- ii. Remedial measures already taken by the Project Proponent;*
and
- iii. Remedial measures to be taken by utilization of the Environmental Compensation to be realized, if any.*



A handwritten signature in black ink, appearing to read "Baseer", is written at the bottom right of the page.

2. The affidavits be filed at least one week before the date of hearing fixed.

3. District Commissioner, Ramban and Member Secretary J&K PCC shall remain present through VC on the date of hearing fixed”.

4. List on 05.02.2025 for further consideration”.

2. That in compliance to aforementioned order passed by Hon'ble NGT, New Delhi, undersigned along with Member Secretary JKPCC Jammu, Additional Deputy Commissioner Ramban, Chief Agriculture Officer Ramban visited the spot on 15.01.2025. SDM Banihal, Tehsildar Banihal, Patwari Halqa along with Revenue Records, representatives of ABCI Pvt. Ltd. Banihal and IRCON International Ltd., in presence of petitioners were also present on the spot. In order to verify the claim of the petitioners an independent committee was constituted by this office vide No. DCR/ARA/order/118-27 dated 15.01.2025 for demarcation of land in question and also to submit a comprehensive report particularly focusing the above mentioned points reflected in the order passed by the Hon'ble Tribunal.

3. That the committee submitted its report vide No. DCR/SQ/2024-25/3508 dated 01.02.2025 perusal of which reveals that:-

The committee members visited the spot on 16.01.2025. SDM Banihal, Tehsildar Banihal, Naib Tehsildar Banihal, Patwari Halqa concerned, Lambardar Deh, Chowkidar Deh, petitioners and other co-sharers were also present on the spot.

The Committee members verified the revenue record i.e. Jamabandi, Khasra Girdawari and Akas Latha of village Bankoot Tehsil Banihal available with the Patwari Halqa and conducted demarcation of the land in question in presence of the petitioners.

After demarcation of land, it has been found that Khasra Nos. 210, 211 and 212 of village Bankoot Tehsil Banihal are in the possession of petitioners

Sheep



along-with other co-owners/co-sharers and the land underlying Khasra No.582 is recorded as State land (Sarkar-Maqbooza Sarkar). The petitioners are claiming that the said piece of land under Khasra No. 582 is their proprietary land, which is not based on facts as the land falling under Khasra No. 582 belongs to State as per revenue record.

Further, it was found that a natural stream is flowing from Adit Tunnel T-77 through Khasra No.214 adjacent to Khasra Nos. 211 and 212 and culminates into Khasra No. 582 which is State land. Moreover, Khasra No. 214 measuring 06 Kanals 07 Marlas is recorded as Sarkar under Section 4 of Agrarian Reforms Act 1976 and cultivated by Bashir and Ors. Co-sharers as Prospective owners.

As per spot, executing agencies M/S ABC Infra Pvt. Ltd. had constructed a RCC drain from Adit Tunnel T-77 to Khasra No. 582 through Khasra No. 214 to avoid any soil erosion of the petitioners and other co-sharers.

Further, the committee submitted its report particularly focusing on the above mentioned three(03) point as per the directions of the Ho'nble Court which is reproduced as under.

S. No.	Observations raised	Reply
1.	Compensation payable to the applicant and other land owners for damage caused to their agricultural crop and houses as identifiable;	After perusal of records and spot, it has been found that Khasra Nos. 210, 211 and 212 of village Bankoot Tehsil Banihal are in the possession of petitioners along-with other co-owners/co-sharers and the land in question underlying Khasra No.582 is State land. Further, it was found that no crop/structure damages have been occurred in the Khasra No. 210, 211 and 212 which is the proprietary land of the petitioners and co-sharers.
2.	Remedial Measures already taken by the	ABCI Infra Pvt. Ltd. constructed Retaining/Concrete wall outside the abandoned Tunnel T-77 to hold back the muck



Sheep

	Project Proponent; and	at the site. The company has also constructed RCC drain and concrete ramps over the pathways/crossing points over drains which shall safeguard the residential houses and agricultural land of the petitioners and other co-sharers from torrential rains/downpours.
3.	Remedial measures to be taken by utilization of the Environmental Compensation to be realized, if any.	Following remedial measures can be taken by utilizing Environmental compensation to be realized; <ul style="list-style-type: none"> 1) Soil stabilization and Green cover. 2) Erosion control measures by way of construction of gabions walls, check dams etc. 3) Restoration of aquatic habitats by creating fish ponds or water harvesting tanks. 4) Plantations of tree species that enhance bio diversity and improve soil health.

The report of the committee alongwith relevant documents are enclosed as **Annexute-I.**

4. That it is submitted that, Sub Divisional Magistrate, Banihal vide his office No. SDMB/2024-25/1181-83 dated 03.02.2025 submitted that the Collector Land Acquisition deals with the compensation of land, trees and structures which come under the alingment of any project. All kinds of physical damages to the physical property, personal injury and death (collateral damage) if any, which may arise during the execution of the project outside the notified land/land under the alingment of the project shall be borne by the Executing Agency concerned. If any damages happens in the instant case, the same are outside the notified land and hence, are to be dealt by the Executing Agency concerned at their own level. Accordingly, the amount to the tune of Rs. 3,62,478/- earlier received from the Executing Agency stands returned back to the official account of Executing Agency i.e M/S ABCI Infrastructure Pvt. Ltd. through invoice



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bearing No. SDMB/2024-25/1180 dated 03.02.2025 with the directions to deal the matter at their own level in light of the orders passed by Hon'ble NGT, New Delhi from time to time in the instant case (copy of letter is enclosed as Annexure-"II").

[Signature]
Deponent

Verification:

Verified at ~~Ramban~~ the 4th day of Feb, 2025 that the averments made hereinabove are true and correct as per the records and nothing has been concealed therein.

Verified that ~~over last~~ statement has been read over to Sh. Baseer-Uth Choudhary (IAS)
~~Deputy Commissioner~~
~~Ramban~~ admits to be true
Hence has been identified in the Court by
Sh. Nand Kishor ARA to D.C
~~Ramban~~ today on 4-02-2025

[Signature]
Deponent

*Identified by
y. [Signature]*

[Signature]
Tehsildar
Executive Magistrate 1st Class
Ramban (J&K U.T.)

Annexure (I)
544



GOVERNMENT OF JAMMU & KASHMIR U.T

OFFICE OF THE DEPUTY COMMISSIONER RAMBAN

E-mail:- dcramban-jk@nic.in

Fax/Ph. 01998-266906/266789

Deputy Commissioner,
Ramban

No: DCR/SQ/2024-25/3508

Dated: 01.02.2025

Subject: Report of committee in case titled Asgar Ahmed Najar v/s Ministry of Environment, Forest Climate Change and others O.A No. 706/2022 filed before Hon'ble National Green Tribunal, New Delhi.

Sir,

In compliance to the order referred above. In this connection, the report of committee duly signed by all the committee members is hereby submitted for your kind perusal please.

Yours faithfully,

Harpal Singh, JKAS
Assistant Commissioner (Rev.)
Ramban

Committee Report

Sub: Report of Committee for Demarcation of land in case titled Asgar Ahmed Najar V/s Ministry of Environment, Forest, Climate Change and Others in OA No. 706/2022 filed before Hon'ble National Green Tribunal, New Delhi- Regarding.

Reference: Order vide No. DCR/ARA/Order/118-27 dated 15.01.2025.

A committee of the below mentioned officers/official(s) was constituted by the Deputy Commissioner Ramban vide Order No. DCR/ARA/Order/118-27 dated 15.01.2025 to verify the claims of the Petitioners in court case titled **Asgar Ahmed Najar V/s Ministry of Environment, Forest, Climate Change and Others in OA No. 706/2022 filed before Hon'ble National Green Tribunal, New Delhi:**

1. Assistant Commissioner Revenue: Chairman
2. Tehsildar Batote: Member
3. Naib Tehsildar Chanderkote: Member
4. Naib Tehsildar Khari: Member
5. GQ Lal Singh in the officer of Deputy Commissioner Ramban: Member
6. Patwari Halqa Gandhri: Member
7. Patwari Halqa Sawani: Member






The committee was asked to ascertain the claims of the petitioners after demarcating the land in question to comply the below mentioned directions passed by the Hon'ble NGT, New Delhi:

- i. Compensation payable to the applicant and other land owners for damage caused to their agricultural crop and houses as identifiable;
- ii. Remedial measures already taken by the project proponent and
- iii. Remedial measures to be taken by utilization of the Environmental Compensation to be realized, if any.

The committee members visited the spot on 16.01.2025. SDM Banihal, Tehsildar Banihal, Naib Tehsildar Banihal, Patwari Halqa concerned, Lambardar Deh, Chowkidar Deh, petitioners and other co-sharers were also present on the spot.

The Committee members verified the revenue record i.e. Jamabandi, Khasra Girdawari and Akas Latha of village Bankoot Tehsil Banihal available with the Patwari Halqa and conducted demarcation of the land in question in presence of the petitioners.

After demarcation of land, it has been found that Khasra Nos. 210, 211 and 212 of village Bankoot Tehsil Banihal are in the possession of petitioners along-with other



 Tehsildar
 Batote

 Naib Tehsildar

 Patwari

 Lambardar

co-owners/co-sharers and the land underlying Khasra No.582 is recorded as State land (Sarkar-Maqbooza Sarkar). The petitioners are claiming that the said piece of land under Khasra No. 582 is their proprietary land, which is not based on facts as the land falling under Khasra No. 582 belongs to State as per revenue record.

Moreover, it is also submitted that after demarcation it was found that :

1. Distance from Tunnel (T-77) to the house of the Petitioner is 692 feet;
2. Distance from Tunnel (T-77) to Rani road is 600 feet;
3. Distance from Tunnel (T-77) to land in question is 871 feet;
4. Distance from Tunnel (T-77) to stream (Bislari Nallah) is 1419 feet;
5. Distance from graveyard to land in question to graveyard is 60 feet; &
6. The width of concreted protection wall is 11 feet.




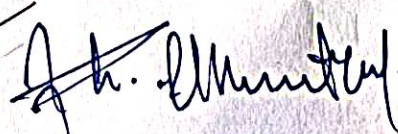
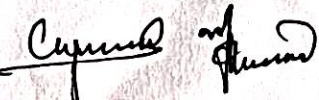
Further, it was found that a natural stream is flowing from Adit Tunnel T-77 through Khasra No.214 adjacent to Khasra Nos. 211 and 212 and culminates into Khasra No. 582 which is State land. Moreover, Khasra No. 214 measuring 06 Kanals 07 Marlas is recorded as Sarkar under Section 4 of Agrarian Reforms Act 1976 and cultivated by Bashir and Ors. Co-sharers as Prospective owners.

As per spot, executing agencies M/S ABC Infra pvt. Ltd. had constructed a RCC drain from Adit Tunnel T-77 to Khasra No. 582 through Khasra No. 214 to avoid any soil erosion of the petitioners and other co-sharers.

On the basis of the above facts and circumstances, the committee submitted its report to the Deputy Commissioner, Ramban vide endorsement No.DCR/SQ/2024-25/3408 dated 21.01.2025 which was returned back vide No. DCR/ARA/2024-25/555-56 dated 23.01.2025 with the observations that the report is incomplete and not sufficient to file the compliance report before the Hon'ble NGT, New Delhi. Further, it was asked to submit the report particularly focusing on the above mentioned three(03) point as per the directions of the Ho'nble Court.

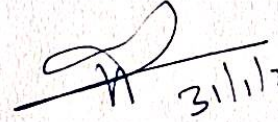
Accordingly, Parawise reply is submitted as under:

S. No.	Observations raised	Reply
1.	Compensation payable to the applicant and other land owners for damage caused to their agricultural crop and houses as identifiable;	After perusal of records and spot, it has been found that Khasra Nos. 210, 211 and 212 of village Bankoot Tehsil Banihal are in the possession of petitioners along-with other co-owners/co-sharers and the land in question underlying Khasra No.582 is State land. Further, it was found that no crop/structure damages have been occurred in the Khasra No. 210. 211 and 212 which is the proprietary land of the petitioners and co-sharers.
2.	Remedial Measures already taken by the Project Proponent; and	ABCI Infra Pvt. Ltd. constructed Retaining/Concrete wall outside the abandoned Tunnel T-77 to hold back the muck at the site. The company has also constructed RCC drain and concrete ramps over the pathways/crossing points over drains which shall safeguard the residential houses and agricultural land of the petitioners and

    
Batote

		other co-sharers from torrential rains/downpours.
3.	Remedial measures to be taken by utilization of the Environmental Compensation to be realized, if any.	<p>Following remedial measures can be taken by utilizing Environmental compensation to be realized;</p> <ol style="list-style-type: none"> 1) Soil stabilization and Green cover. 2) Erosion control measures by way of construction of gabions walls, check dams etc. 3) Restoration of aquatic habitats by creating fish ponds or water harvesting tanks. 4) Plantations of tree species that enhance bio diversity and improve soil health.

Hence, the report is submitted for your kind perusal, please.


31/1/25

**Assistant Commissioner, (Rev.),
Ramban.**

(Chairman of the Committee)

Committee Members:

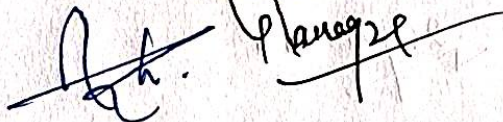
1. Tehsildar Batote.


Tehsildar

2. Naib Tehsildar Chanderkote.

Batote

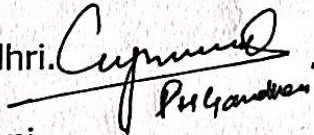
3. Naib Tehsildar Khari.



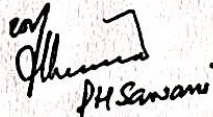
4. GQ Lal Singh in the office of Deputy Commissioner Ramban.



5. Patwari Halqa Gandhri.


PH Gandhri


6. Patwari Halqa Sawani.


PH Sawani


نقل خسرہ گرداواری بابت موضع بندکڑہ تحصیل بانہال ضلع رام بن 548

انتقالات حقیقت کاشت دانگان	جنس	قسم زمین	تعداد رقبہ		نام کاشتکار معہ احوال	نام مالک معہ احوال	مستعمل یا معرہ یا دیگر چیز
			کنال	مرلہ			
/		ابنی دوسری	۷	-	مقبول سرکار	سرکار	۶۲۸ 0۸۲
/		میں	۳	-			
/			۱۰	-			
/		میں	۷	-	مقبول سرکار	سرکار	۶۲۸ 0۸۲

نوٹ:- نقل مطابق اصل ہے۔


Malik Mashtakar
Fotwari P.H.

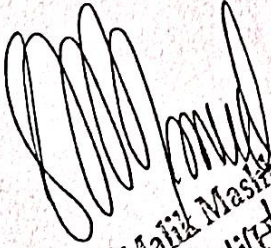
9c Bannot 16/01/28


Malik Mashtakar
Fotwari P.H.

نقل جمعی چہار سالہ یا فریب ۲۰۱۷ سے ۲۰۱۸ کے بارے میں موضوع سکریٹ تحصیل رام بن ضلع ڈوڈہ

سبکداری	سبکداری	نام مالک احوال	نام کاشتکار احوال	سبب خرابی	رقبہ اکتید	گمان جو سزاوار اور اس سے	حصہ پیمانہ حقیت	مطالبہ پلانٹ پریچ مال سوائے	حوالہ انتظامات
171	620	سکرکار	احمد در علام ان نوز عقبہ بر البر لطف در رحمت اللہ سکرکار عقبہ بر البر لطف سکفاندر بر لطف	1104 620 582	احمد انبی سکرکار سکرکار				

نوٹ: نقل مطابق اصل ہے


 Malik Masud
 Patwa Officer
 25/08/2018

نقل جمعی چہار سالہ باریف ۱۰۱۸ سے ۱۰۱۷ تک با موضع بنکوں تکمیل نام بن ضلع ڈوڈہ

نمبر کثرت	نمبر کثرت	نام مالک احوال	نام کاشتکار احوال	نمبر زمین	تاریخ زمین	مطلبہ پیمانہ حقیقت	مطلبہ پیمانہ حوالہ	حالات	کیفیت
۵۰	۱۲۵	عبداللطیف و بیٹے مذکور	خود کاشت غلام قادر و خود رشید احمد باریف حسن الدین و غلام کالیان دشیل پیر ان پسرین عقبہ برادر محمد دران -	۱۰۱۲	۱۱	۱۲	۱۰	۱	۱
۱۲۶	۱۲۶	سید و بیٹے ان غفار	سید و بیٹے ان غفار کاشت احمد و بیٹے ان حبیب رحمان دلہ غلام رسول غبار	۱۰۱۳	۱۱	۱۲	۱۰	۱	۱
۱۲۷	۱۲۷	عبداللطیف و بیٹے مذکور	عبداللطیف و بیٹے مذکور یکم و جاوید احمد و بیٹے دادارشان غلام محمد باریف یکم محمد دران -	۱۰۱۲	۱۱	۱۲	۱۰	۱	۱

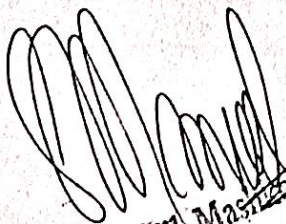
نوٹ: یہ نقل مطابق اصل ہے

Malik Mashkoor
Patwari Halqat
01/25

نقل جمندی چہار سالہ با قیمت ۱۰۱۸ روپے با موضع بندکھٹ تحصیل رام بن ضلع ڈوڈہ

نمبر کثرت	نمبر قمار	نام مالک احوال	نام کاشتکار احوال	نمبر زمین	رقبہ زمین	نوع زمین	ملاک	حوالہ انتظامات
04	04	سرکار	بشیر رشید عزیز	۱۶	۱۲	میراثی	ملاک	حوالہ انتظامات
09	09		سر انظر لطف	۱۶	۱۲	میراثی	ملاک	حوالہ انتظامات
			رفیقان عبداللہ قادر	۱۶	۱۲	میراثی	ملاک	حوالہ انتظامات
			سر ان دیاب عیوب	۱۶	۱۲	میراثی	ملاک	حوالہ انتظامات
			لطف مالکان متفرقہ	۱۶	۱۲	میراثی	ملاک	حوالہ انتظامات

نوٹ: نقل مطابق اصل ہے۔


 Malik Masud
 Patwari Halqa

نقل خسرہ گرداواری بابت موضع بنکورٹ تحصیل بانہال ضلع رام بن

نمبر خسرہ و معائنہ حقیقت	نام مالک معہ احوال	نام کاشتکار معہ احوال	تعداد در قبہ		قسم زمین	2024
			کنال	مرلہ		
۱۰	عبداللطیف محمد یوسف	نور کاشت محمد ستانی	-	۱۱	ابلی دردی	سردی
	عبد اکبر پسران و محبت	علی محمد کاشت عذرا محمد	-	۱۰	صیل	سردی
	تاجہ بیوہ احمد محمد پسران	ولد محمد جوان ستانی	-	۱۳	مہینہ	سردی
	بین دان جازید احمد ایاز احمد	بلال گلان پسران	۱	۱۲		
	اعجاز احمد منظور احمد احمد					
	پسران محمد پسران احمد					
	و محبت رشیدہ بیگم زوجہ عذرا محمد کچھوڑی					
	شرافت حسین گلان و محبت سارہ بیوہ محمد رفیق کچھوڑی					
	بیوہ حبیبہ محمد پسران احمد					
	ستانی محمد شرف حسن اسحاق پسران و محبت زینبہ پسران احمد					
	محمد پسران احمد					
۱۰	شیر احمد	کاشت محمد شرف	-	۱۰	صیل	سردی
من		ولد عفار بخار آبادہ				

نوٹ:- نقل مطابق اصل ہے۔

Malik Mashkoor
Patwar P/H.....

16/01/25

file

Qasim

نقل خسرہ گرداواری بابت موضع سنکورت تحصیل بانہال ضلع رام بن

تعداد رقبہ	قسم زمین	تعداد رقبہ		نام کاشتکار معہ احوال	نام مالک معہ احوال	تعداد رقبہ
		کنال	مرلہ			
۶	۲۰۲۶	۲	۲	عبداللطیف و بیگم دران	عبداللطیف و بیگم دران	۱۱
		۲	۲	احمد بیگم ابابھن احمد بیگم	عسرہ بیگم	
		۶	۶	دارشان غلام محمد بیگم		
		۱۲	۱۲	سید بیگم دارشان غفار	سید بیگم	۱۱
		۱۰	۱۰	عبدالرحمن کاشتکار		من
		۱	۱	بیگم دران		
		۱	۱	بیگم دران		
		۲	۲	شعبان ولد غلام رسول بخاری		
		۲	۲	نور کاشتکار بیگم دران	سید بیگم	۱۱
		۱	۱	بذریغہ غلام قادر کورشد غفار		من
		۱	۱	شخص الدین غلام محمد الدین		
		۶	۶	اصغر احمد سید بیگم دران		

نوٹ:- نقل مطابق اصل ہے۔

Malik Masood
Patwari P.H.

16/01/28

file
Dungar

نقل خسرہ گرداواری بابت موضع بنگلورٹ تحصیل بانہال ضلع رام بن

نمبر خسرہ و مدعا نام و قیمت	نام مالک مدعا احوال	نام کاشتکار مدعا احوال	تعداد در قبہ		قسم زمین	انتقالات قیمت کاشت و لگان
			کنال	مرلہ		
۱۱۲	عبداللطیف وغیرہ پسران احمد بھوپل لطف - جاوید احمد ایاض احمد اعجاز احمد منظور احمد اعجاز احمد پسران بھوپل لطف کھوسا صاحبان رشید بیکم زوجہ عذرا محمد بیکم چھووان نذیر احمد رشید پسران صیاق احمد پسران سکینہ بیوہ رحمت الدین لطف چھووان محمد احمد پسران بھوپل لطف محمد عذرا محمد لیسیم بیوہ علی بیکم سنائی سلیم و حیدر علی و شرف حسن - اسحاق پسران صاحبان زینبہ دختر صاحبان غلام محمد و عذرا لطف غلام محمد خورشید احمد محمد شرف حسن الدین غلام محمد الدین صاحبان پسران عسکر بیگم بھوپل لطف سنائی بخاری صاحبان	خود کاشت	۳	۳	۱۲	۳
۱۱۳	شیر محمد	عذرا محمد لیسیم بیوہ علی محمد	۱	۱۸	۱۸	۳

نوٹ:- نقل مطابق اصل ہے۔

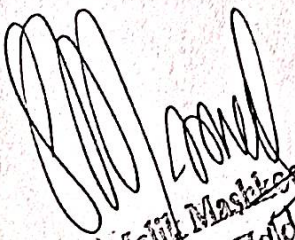
Malik Maskeer
Pawari Pils
Bambat 16/01/25

Handwritten signature and initials.

نقل خسرو گروادری بابت موضع سنکورت تحصیل بانہال ضلع رام بن

2024 ربیع	قسم زمین	تعداد رقبہ		نام کاشتکار و احوال	نام مالک و احوال	منبر و نمبر و نام قیمت
		انال	درہ			
انتقالان حقیقت کاشت درگمان	جھڑی	14	-	لبشیر رشید عزیز بکر	سرکار	رک
	آبی تھیل تھری	-	5	سیران خضر لطف		
	بھوٹو	2	-	رمضان عبداللہ		
	مستانہ مستانہ	12	-	قادر سیران و باب لطف		
	مکونیکل	2	-			
	متنوعہ	2	4			

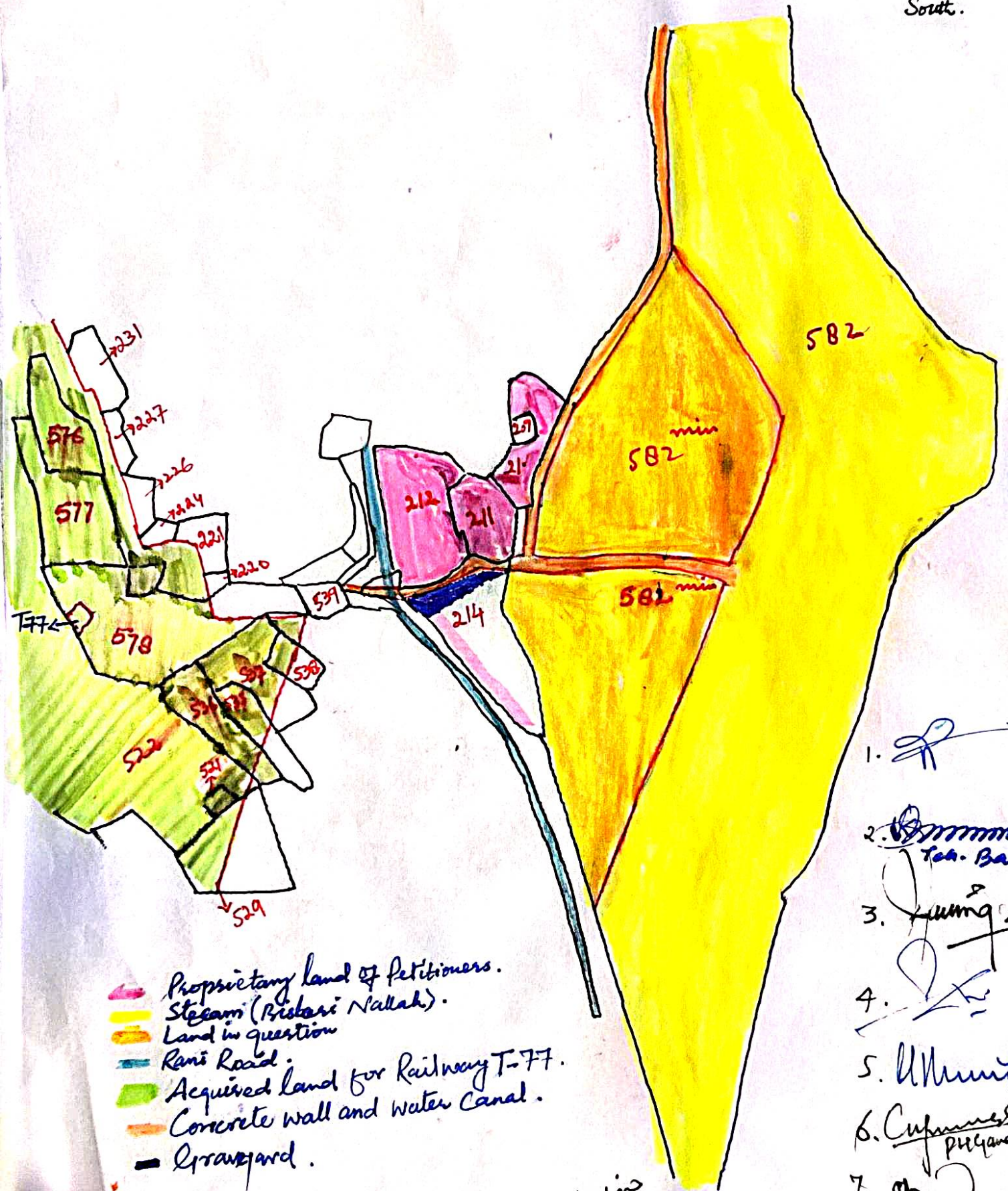
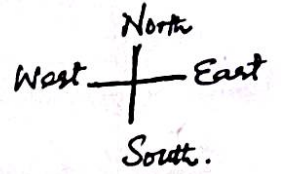
نوٹ: نقل مطابق اصل ہے۔


 Wali Maskeen
 Patwari Haldia
 16/01/2024

نیل عکس لٹو بموضع بنکوٹ کھیل با نیال ضلع ڈوڈھ -

سیمانہ بحساب بم کر م فی اینچ

شمال

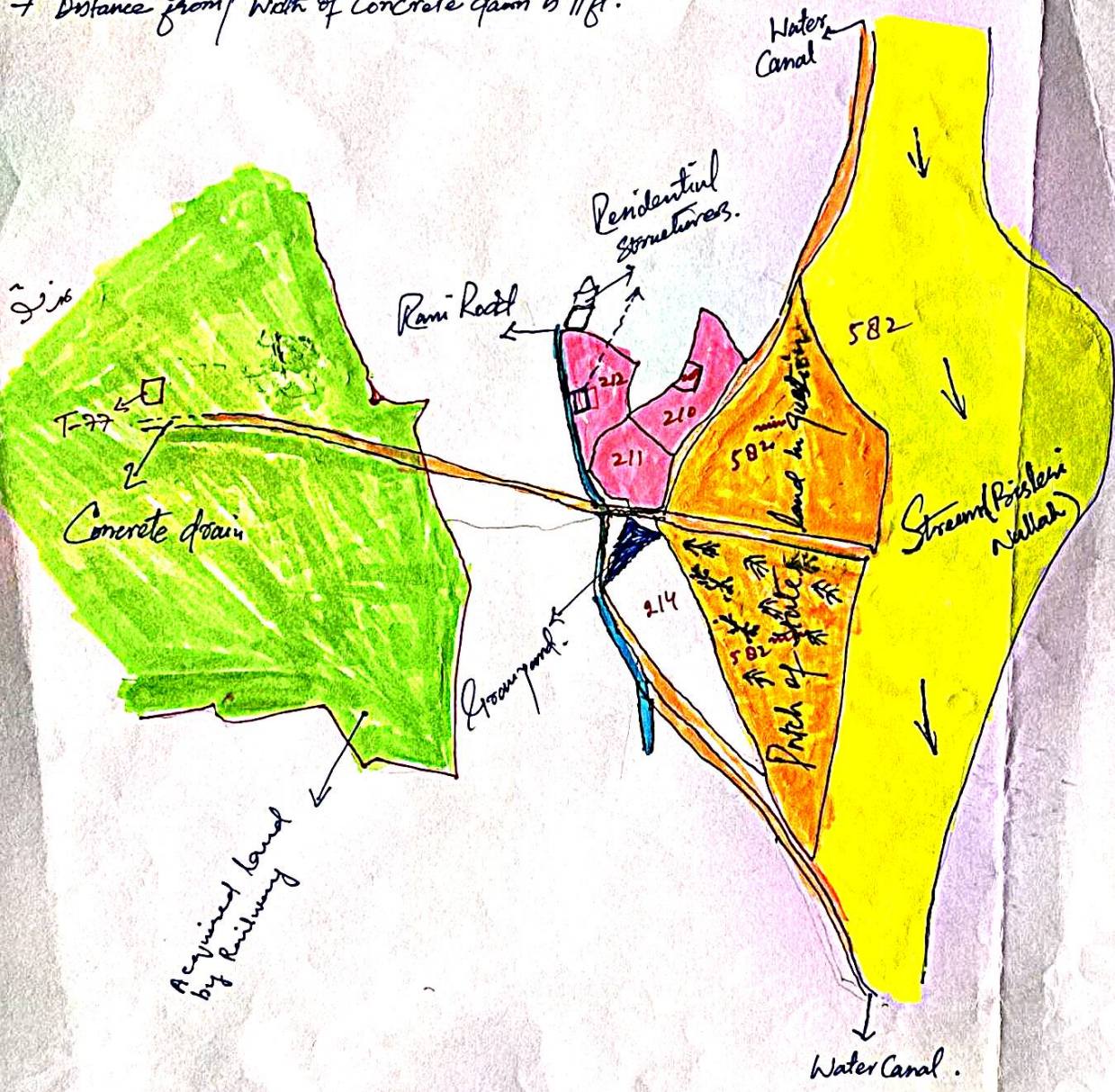
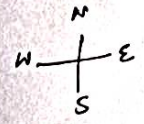


- Proprietary land of Petitioners.
- Stearns (Prestari Nallah).
- Land in question
- Rani Road.
- Acquired land for Railway T-77.
- Concrete wall and water Canal.
- Gravelyard.

- 1.
2. Teh. Batold
- 3.
- 4.
- 5.
6. P. G. G. G.
- 7.

جنوب

- Distance from T-77 to Rami Road is 660ft.
- Distance from T-77 to Petitioners house is 692ft.
- Distance from T-77 to land in question is 871ft.
- Distance from T-77 to ~~land~~ stream (Pisleri Nallah) شمال is 1419ft.
- Distance from Graveyard to Land in question is 60ft.
- Distance from Width of Concrete drain is 11ft.



Acquired land.

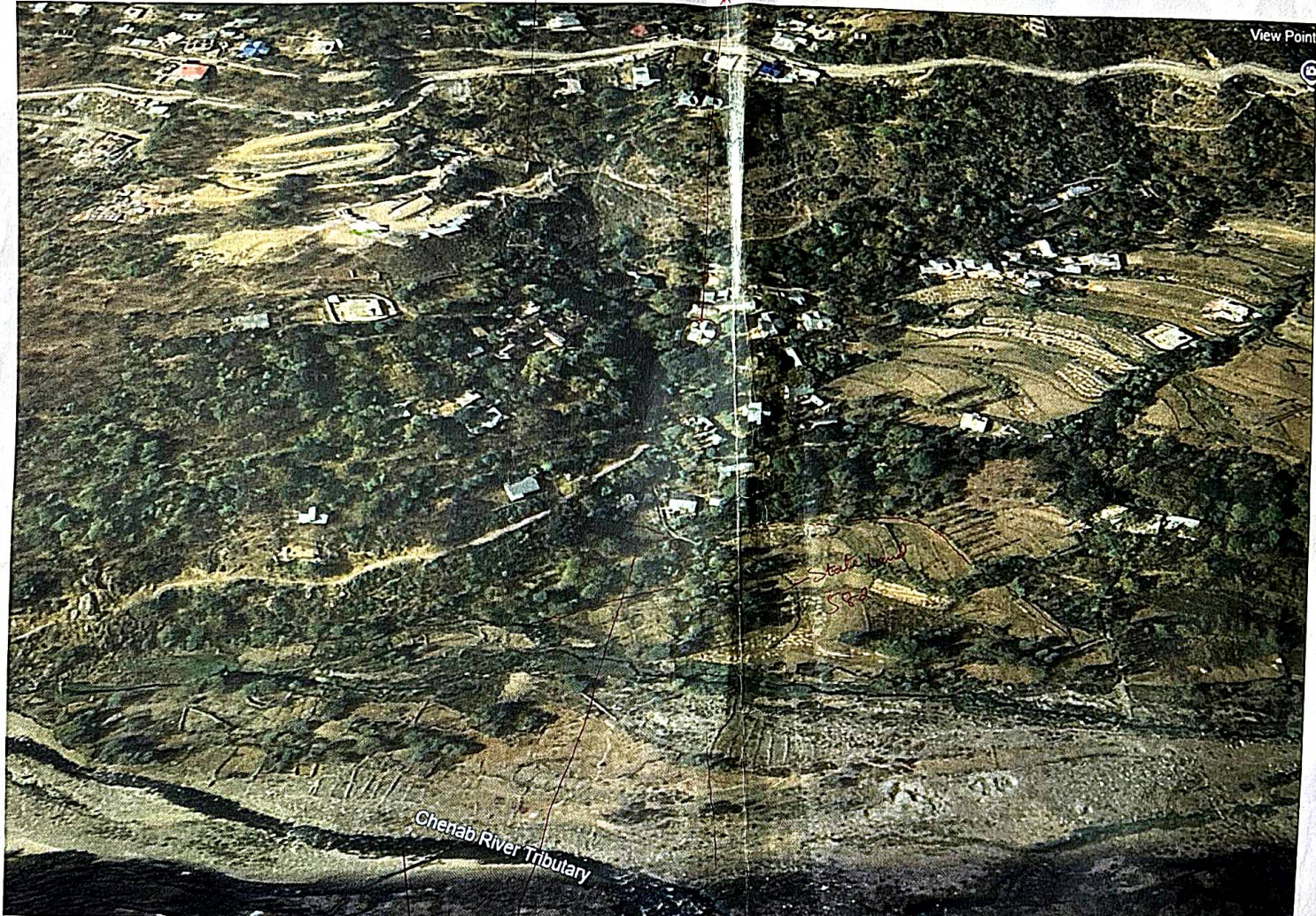
- 1.
2. 74. Satoli
3. 20
- 4.
- 5.
6. P.H. Gadhari
- 7.

شرق

Tunnel (I-77)

Residential house of religious

View Point



State land
Ses

Chenab River Tributary

Stream
(Dismam Nalkah)

Graveyard

Concrete drain

OFFICE OF THE SUB DIVISIONAL MAGISTRATE BANIHAL

(Email:sdmbanihal@gmail.com)

(Tel/Fax: 01998255077)

Authorized Signatory**M/S ABCI Infrastructure Pvt Ltd,**

No: - SDMB/2024-25/1181-83

Dated: 03-02-2025

Sub: - **O.A No 706/2022 titled Asgar Ahmed Najar V/S Ministry of Environment Forest and Climate Change and others.**Ref: **Order Passed by Hon'ble NGT dated 09/12/2024**

Sir,

Kindly refer to your office letter No.ABCI/IRCON/J&K/PA/2023-24/351 dated 15/04/2023 and letter No. ABCI/IRCON/J&K/NGT/2023-24/389 dated 12/08/2023 wherein an amount of Rs.69,084.00 and Rs.2,93,394.00 were transferred into the official account of this Collectorate viz SDM BANIHAL on account of crop damage and restoration of 1.5 acres of land respectively.

However the matter has been examined in detail in light of the J&K Land Acquisition Act 1990 Svt. and Right to Fair compensation, Rehabilitation and resettlement Act 2023 and undersigned has arrived to the conclusion that collector deals with any kind of compensation w.r.t the land, trees and structures which are notified by the collector through notifications from time to time during the acquisition process and all kinds of physical damages to the physical property, personal injury and death (collateral damage) if any which may arise during the execution of the project outside the notified land shall be borne by the executing agency.

Since in the instant case the environmental damages are reported outside of the notified land and hence are to be borne by the executing agency at their own level.

Hence the amount transferred into the official account of this office amounting to Rs.3,62,478.00 vide aforementioned references is hereby transferred to the official account of the executing agency M/S ABCI Infrastructure Pvt. Ltd. through invoice bearing No.SDMB/2024-25/1180 dated 03/02/2025 (Copy enclosed) with the directions to deal the matter at your own level in light of the orders passed by the Hon'ble National Green Tribunal from time to time in the instant case.

Yours faithfully

Rizwan Asgar JKAS

Sub Divisional Magistrate
Banihal**Copy to the: -**

1. District Magistrate Ramban for favour of kind Information.
2. Addl. Deputy Commissioner (Collector Railways) Ramban for favour of Information.

OFFICE OF THE SUB DIVISIONAL MAGISTRATE BANIHAL

The Manager,
J&K Bank Branch,
Banihal.

Dated: 03-02-2025

No: SDMB/2024-25/1180
Sub: - Authority Letter.

Sir,

On the authority of this letter kindly debit an amount of Rs. 362478/- (Rupees Three Lakhs Sixty Two Thousand Four Hundred and Seventy Eight only) from Official account No. 0080010200000621 and credit the same in favour of ABCI Infrastructure Pvt. Ltd. on account of Crop Compensation and restoration of 1.5 acers of land. The detail is given below:

Sr. No.	Name of Account Holder	Account No.	Branch	IFSC Code	Amount to be credited	Remarks
01	ABCI Infrastructure Pvt. Ltd.	1907008700002268	PNB Fancy Bazar Gawhati Assam, 781001	PUBN0018900	69084	Crop Compensation
02					293394	Restoration of 1.5 Acers of Land
Total					362478	

Yours faithfully,


Sub-Divisional Magistrate
SUB-DIVISIONAL MAGISTRATE
BANIHAL - Banihal

